

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2018

**&
APPEAL NO. 316 OF 2017**

Dated: 23rd July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

APPEAL NO. 158 OF 2017

Adani Power (Mundra) Limited

Vs.

Central Electricity Regulatory Commission & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. G. Umapathy
Ms. R. Mekhala
Mr. Aditya Singh for R-2 & 3

APPEAL NO. 316 OF 2017

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.

Vs.

Central Electricity Regulatory Commission & Anr.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Ms. R. Mekhala
Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. Nishant Kumar for R-2

ORDER

As agreed by learned counsel for the parties, list the matter for hearing on **04.10.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member